

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 103 of 2012

Dated : 12th December, 2014

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

M/s Maruti Suzuki India Ltd.

....Appellant(s)

Versus

**Haryana Electricity Regulatory
Commission & Anr.**

..Respondent (s)

Counsel for the Appellant (s) :

Mr. M.G. Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Pulkit Agarwal

Counsel for the Respondent(s) :

Ms. Shikha Ohri for R-1
Mr. G. Saikumar
Mr. Varun Patnaik
Ms. Sowmya Saikumar for R-2

ORDER

The learned counsel for the parties have finished their arguments.

Judgment is Reserved. The learned counsel for Respondent No.2 may file one page note containing prepositions and conclusions on or before 17.12.2014 after serving copy on the other side.

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Hcj/ts